

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3334
ANSWERED ON:12.02.2014
DWELLING UNITS UNDER BSUP AND IHSDP
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Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the construction of dwelling units under the Basic Services to Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) is progressing as per plan and schedule;
- (b) if so, the details thereof along with the number of houses constructed under the above schemes during each of the last three years and the current year, State and city-wise;
- (c) if not, the reasons therefor and the action taken/being taken by the Government in this regard;
- (d) whether the Government has received any complaint regarding the malpractices and irregularities in the implementation of these schemes in certain States; and
- (e) if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION {DR. (Ms.) GIRIJA VYAS}

(a)& (b): The Government of India launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 to assist States/UTs in taking up housing and infrastructural facilities including basic facilities/amenities for the urban poor/slum dwellers in 65 select cities in the country under Basic Services to the Urban Poor (BSUP) Programme. For other Cities/Towns, the Integrated Housing and Slum Development Programme (IHSDP) was launched. The duration of the Mission was upto 31.3.2012 which has been extended upto the March, 2015 for completion of projects sanctioned upto March 2012.

The overall progress of construction of dwelling units under the Basic Services for the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP) - components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched on 3.12.2005, is satisfactory.

State/UT and city-wise details of number of houses constructed under BSUP and IHSDP for the last three years and the current year are at Annexure-I.

(c): Though the overall progress is satisfactory, some projects have been delayed, reasons for which are as under:

(i) Cost escalations, due to rising prices of steel and cement amongst other factors and the reluctance of States, Urban Local Bodies to meet such cost escalation. Go's contribution under the schemes remains frozen to the original sanction and the cost escalation is to be borne by the States / ULBs / Beneficiaries.

(ii) Difficulties in making slum residents temporarily relocate in the case of in situ projects; and

(iii) Lack of availability of encumbrance-free land.

To complete these projects, States/UTs have been advised:

(i) To provide additional state share to implementing agencies to meet cost escalation ;

(ii) To resort to beneficiary led execution of projects to avoid cost and time overruns.

(iii) The States may fund the cost of escalations in the projects from their own resources or through loan from financial institutions like HUDCO to complete it within the stipulated time.

(iv) To draw up Plan of Action and set clear milestones.

(v) The Government has extended the Mission period for BSUP and IHSDP components of JNNURM till 31st March, 2015 for completion of the projects sanctioned upto March 2012.

(d) & (e): Yes, Madam. Some complaints have been received under BSUP and IHSDP components of JNNURM from different States/UTs.

The projects under these schemes are implemented by State Government/Urban Local Bodies (ULBs). The Government of India forwards the complaints/conveys the shortcomings/deviations, if any, in implementation of project to the State Government for proper rectification and suitable action thereon as per the guidelines and extant rules.